

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 132/TT/2023

- Subject** : Petition for determination of transmission tariff for 2019-24 tariff period for assets under “Creation of 400/220kV substations in NCT of Delhi during 12th plan period (Part-A) in Northern Region”.
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 15 others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL
Shri Nitin Kumar, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for the determination of the transmission tariff for the 2019-24 tariff period under “Creation of 400/220 kV sub-stations in NCT of Delhi during 12th plan period (Part-A) in the Northern Region” for the following assets:

- i. **Asset-I:** Combined Asset of (1) LILO of one circuit of Bamnauli-Jattikalan 400 kV D/C line along with associated bays at Dwarka-I substation, (2) 400/200 kV, 500 MVA ICT-I, II & III along with associated bay at Dwarka-I substation, (3) 400kV, 125 MVAR bus reactor along with associated bays at Dwarka-I substation,
- ii. **Asset-II:** 400/200 kV, 500 MVA ICT-IV along with associated bays at Dwarka-I substation,
- iii. **Asset-III:** LILO of circuit-2 of 400 kV D/C Bawana-Mandola line at Maharani bagh substation along with associated bays,
- iv. **Asset-IV:** LILO of circuit-1 of 400 kV D/C Bawana-Mandola line at Maharani bagh substation along with associated bays, and
- v. **Asset-V:** Bypassing of LILO of one circuit of 400 kV Dadri-Ballabgarh D/C line at Maharani bagh (existing) (to be used during an emergency).



2. The representative of the Petitioner further submitted that the information sought in the TV letter and the last RoP have been filed, and none of the Respondents have filed a reply in the matter.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

